

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.299/03

Thursday this the 6th day of November 2003

C O R A M :

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR.H.P.DAS, ADMINISTRATIVE MEMBER

Mohammed Kasim.S
S/o. late S.Nallakoya Thangal,
Sheikkiriyammada House,
Andrott Island,
Lakshadweep.

Applicant

(By Advocate Mr. T.M.Abdul Latiff)

Versus

1. The Administrator,
Union Territory of Lakshadweep,
Kavaratti.
2. The Director,
Department of Education,
Kavaratti.
3. P.Sayed Mohammed,
Social Education Organizer,
Department of Education,
Amini, U.T. of Lakshadweep.

Respondents

(By Advocate Mr.S.Radhakrishnan)

This application having been heard on 6th November 2003
the Tribunal on the same day delivered the following :

O R D E R

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

Shri.S.Radhakrishnan, learned counsel for the respondents
is present. None for the applicant even on the second call.
Nobody represent the applicant also. We consider that the
applicant is no more interested in prosecuting the matter.
Taking into fact that none appeared for the applicant on several
ocassions the application is dismissed without any order as to
costs.

(Dated the 6th day of November 2003)

H.P.DAS

ADMINISTRATIVE MEMBER

A.V.HARIDASAN
VICE CHAIRMAN

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